

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 42450/2018

(Arising out of impugned final judgment and order dated 24-04-2018 in CRL.A. No. 1249/1983 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAMENDRA ALIAS RAVINDER

Respondent(s)

(FOR ADMISSION and I.R. and IA No.164293/2018-CONDONATION OF DELAY IN FILING and IA No.164296/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.164295/2018-EXEMPTION FROM FILING O.T.)

WITHSPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 42454/2018

(FOR ADMISSION and INTERIM RELIEF and IA No.164820/2018-CONDONATION OF DELAY IN FILING and IA No.164823/2018-EXEMP.FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No.164821/2018-EXEMPTION FROM FILING O.T.

Date : 22-11-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Brijender Chahar, Adv.
 Mr. Ronak Karanpuria, Adv.
 Mr. Vishwa Pal Singh, AOR
 Dr. Sanjay Gupta, Adv.
 Mr. Surjeet Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Delay condoned.

Issue notice.

(MAHABIR SINGH)
COURT MASTER

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER